

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 5417 –JK (LD) of 2025

DATED:- 15 - 05 - 2025

Sanction is hereby accorded to the appointment of Officer's of Public Works (R&B) Department as Officer as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 15 - 05 - 2025

No:-LAW-OIC/05/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, PW(R&B) Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Jm

Annexure to the Government Order No:- 5417 - JK(LD) of 2025 dated 15.05.2025.

S No.	Case Type Titled of the case	OIC
1	T.A. No. 120/2023 In WPC No. 2171/2024 titled Hafizullah Shah and Others Vs Union Territory of Jammu and Kashmir and others.	Er. Farooq Ahmad Shah, Executive Engineer PW(R&B) Division Handwara.
2	WP(C) No. 1706/2023 titled Mohammad Iqbal Kakroo Vs Union Territory of Jammu and Kashmir and others.	Er. Tanvir Mir, Chief Engineer, PMGSY, Kashmir.

Devsingh

Jm